

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

Subject: Taking up the Criminal Cases filed under Food Safety and Standard Act, 2006 on fast track basis.

ORDER

No: 759 of 2023/RG/G.S

Dated: 26/06/2023

The Presiding Officers of all such Courts of UTs of J&K and Ladakh, where the Criminal Cases filed under Food Safety and Standard Act, 2006 are pending, are hereby directed to take up and dispose of these cases on fast track basis.

By order.


26.06.23

(Shahzad Azeem)
Registrar General

No: 31566-611/RG/G.S

Dated: 26/06/2023

Copy of the above forwarded to:

1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K and Ladakh
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh.
4. Registrar Judicial, High Court of J&K and Ladakh, Jammu / Srinagar.
5. Director J&K Judicial Academy, Jammu.
6. Registrar Computers (IT) High Court of J&K and Ladakh.
..... for information.
7. All Principal District & Sessions Judges of UT of J&K and Ladakh
_____ for information and and necessary action and with the request to get the same circulated amongst Presiding Officers of all the courts under your jurisdiction for information and necessary compliance at their end.
8. The Commissioner, Food and Drug Administration, UT of J&K for information.
This is in reference to his communication FADA-Adm/30/2021-05 dated 29.04.2023.
9. I/C CPC e-Courts High Court of J&K and Ladakh for information and with the request to get the same uploaded on the website of the High Court.
10. Incharge Library, High Court Wing, Jammu / Srinagar for information and keeping the record of the same.


26.06.23

Registrar General